

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No. 2832 of 2020**

Uday Gope ..... **Petitioner**  
**Versus**  
The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**  
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For the Petitioner :Mr. Chandrajit Mukherjee, Advocate  
For the State :Mr. Suraj Verma, A.P.P.

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**02/Dated:09.09.2020**

1. Learned counsel for the petitioner and learned APP are present.
2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

**(AMITAV K. GUPTA, J.)**